

Add-on Wordings

5. Increased Property Damage Liability Benefit:

The Company will cover the legal liability of Insured including the legal cost, expenses as approved by the Company for damage to property of third party by Insured Vehicle covered under the Policy. This property will be other than property belonging to Insured, his family or in his/her/their trust, custody and control, or carried in the Insured Vehicle.

Limit of liability:- It will be the limit in excess of limit of liability mentioned under liability to third party property damage as per relevant section of the Policy. The limit will be for any one event.

Important Points:

- 1)** The terms, condition and exclusions will be as mentioned in liability to third party section of the Policy. This property damage liability will be only for accidents caused by or arising out of use of the insured vehicle. It excludes third party property damage liability arising out of pollution or falling goods where the vehicle has not met with an accident.

Applicable For: Two Wheeler